

47/015  
CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

C.P. No. 91/2003 IN  
M.P. No. 862/2004 IN  
OA No. 748/99

Shri S. G. Chaudhari

...  
v/s

Applicant

Defence & 3 Ors.

....

Respondents

*Argued 2/6*  
CORAM : Hon'ble Shri V.K. Majotra, Vice Chairman  
Hon'ble Shri S. G. Deshmukh, M(J)

Tribunal's order

Dated : 9.6.04

M.P. No.862/2004 has been filed on behalf of the respondents seeking extension of time for four months from 17.3.2004 when Review Petition against the Tribunal's judgement dated 5.3.2003 was dismissed. The learned counsel for the applicant in the M.P. stated that on 3.6.2004 all relevant documents have been sent to ENC's Branch to obtain Government's decision. The Army Headquarters of the Ministry of Defence are now seized of the matter and extension of time is now sought till 17.7.2004 by the learned counsel for the applicant in M.P. In this background M.P. is allowed allowing time till 17.7.2004 for the respondents for implementation of the directions of the Tribunal contained in order dated 5.3.2003.

*Argued*  
True Copy  
Date - 23/6/04

C.P. No.91/03 be listed for consideration  
before the Tribunal on 19.7.2004.

*Argued*  
CAT/MUM/JUDL/OA 748/99/4024-25

Dated : 23/6/04

Copy to :-

1. Shri S. P. Saxena, counsel for Applicant.  
2. Shri R. K. Shetty, counsel for Respondents

*Argued*  
SECTION OFFICER.

OIC  
23/6/04

23/6/04  
R. K. Shetty

23/6/04

R